



2026:AHC:27074

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**WRIT - C No. - 3348 of 2026**

Brij Mohan Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|---|-----------------------------|
| Counsel for Petitioner(s) | : | Ajeet Shukla, Neelam Mishra |
| Counsel for Respondent(s) | : | C.S.C.                      |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Deputy Collector, Tehsil Mariahun District Jaunpur to decide Case No.89/159 of 1991 (New No.16278 of 2025) Computerized Case No.T202514360616278 (Brij Mohan Vs. Sukhdev) expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid respondent No.2/Deputy Collector, Tehsil Mariahun District Jaunpur ***strictly in accordance with law most expeditiously and preferably within a period of four months*** from the date of production of certified copy before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

**(Prakash Padia,J.)**

**February 6, 2026**

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